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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JODHPUR BENCH, JODHPUR

D.A. No. 208/2001

Date of order: 22.02.2002

Narendra Kumar Meena S/o late Shri Badri Lal Bhil,  
aged about 25 years, Village Post Pareda, Via Rishabh Deva,  
Distt. Udaipur (Raj.).

The late father of the applicant was holding the  
post of Deputy Post Master at Head Post Office, Jodhpur.

... Applicant.

V E R S U S

1. Union of India through the Secretary,  
Ministry of Tele-communication, Postal Department,  
Dak Bhawan, Parliament Street, New Delhi.
2. The Post Master General (Director),  
Rajasthan Circle, Jaipur (Raj.).
3. The Senior Superintendent of Post Offices,  
Jodhpur Division, Jodhpur.

... Respondents.

Mr. Harish Purush, Counsel for the applicant.

Mr. C.K. Kotwani, Adv. Brief Holder for

Mr. Dalip Singh Rajvi, Counsel for the respondents.

CORAM:

Hon'ble Mr. J.K. Kaushik, Judl. Member

ORDER

In this application, the applicant claims for the  
appointment on compassionate ground, was rejected mainly

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ground of on the grant of Family Pension and Payment of Retiral Benefits by a cyclostyle order and a direction has been sought for quashing of the impugned order of rejection dated 23.02.2001 (Annexure A/1) and also for direction to the respondents to provide appointment to the applicant on compassionate ground.

2. At the out-set both the counsel for the respondents have submitted that the controversy involved in this case has been adjudicated upon and is squarely covered by the judgement dated 15.02.2002 of this Hon'ble Tribunal in O.A. No. 82/2001 - Sukh Dev Vs. Union of India and Ors. and the present case may also be disposed of in the light of direction given in said case.

3. In view of the submissions made by the learned counsel for the parties, the following order is passed:

"The O.A. is, therefore, partly allowed. The impugned order dated 23.02.2001 (Annexure A/1), is quashed and the respondents are directed to re-examine the matter and consider the case of applicant for compassionate ground appointment objectively and sympathetically. This direction shall be complied with within a period of three months from the date of receipt of a copy of this order. No order as to costs".

  
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( J.K. KAUSHIK )  
Judl. Member

kumawat

20/5/81

Part II and III destroyed  
in my presence on 3.7.87  
under the supervision of  
Section Officer ( ) as per  
order dated 14.1.87

Section Officer (Records)

20/5/81